

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.4340 of 2018

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. A.K. Sahani, Advocate
For the Respondents : Mr. Vishal Kumar Rai, A.C. to G.A. IV

05/05.04.2021 The present writ petition is taken up today through Video conferencing.

The petitioner has averred in paragraph 16 of the writ petition that after receipt of the compensation amount he raised an objection before the respondent no.3 with a request to re-determine the amount of proper compensation. On the contrary it has been stated in paragraph 8(c) of the counter affidavit filed on behalf of the respondent nos.1 to 4 that the petitioner has not filed any objection/representation in pursuance of receipt of the awarded amount by him.

Mr. A.K. Sahani, learned counsel for the petitioner, prays for three weeks' time to file a supplementary affidavit brining on record the objection filed by the petitioner before the respondent no.3 as has been stated in paragraph 16 of the writ petition.

In view of the said prayer, put up this case under the appropriate heading after three weeks.

(Rajesh Shankar, J.)

Rohit